

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10762/2018

(Arising out of impugned final judgment and order dated 30-08-2018 in CRLP No. 9225/2018 passed by the High Court Of Judicature At Hyderabad For The State Of Telangana and the State of Andhra Pradesh)

CHILAKAMARTHI VENKATESWARLU & ANR. Petitioner(s)  
VERSUS

THE STATE OF ANDHRA PRADESH & ANR. Respondent(s)

Date : 19-07-2019 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s)

Mr. K.L. Sastry, Adv.  
K. Srivarshini, Adv.  
I.V. Kashyap, Adv.  
Dr. A.M. Krishna, Adv.  
Ms. Aswathi M.k., AOR

For Respondent(s)

Mr. Guntur Prabhakar, AOR

Mr. R. Chandrachud, Adv.  
Allanki Ramesh, Adv.  
Ms. Aruna Gupta, AOR  
Mr. Syed Ahmad Naqvi, Adv.

Mr. Mahfooz A. Nazki, Adv.  
Polanki Gowtham, Adv.  
Mr. Zain Maqbool, Adv.  
Mr. Avinash Tripathi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Hearing concluded.

Leave granted.

Judgment reserved.

(MANISH SETHI)  
COURT MASTER (SH)

(SAROJ KUMARI GAUR)  
BRANCH OFFICER